GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS **RAJYA SABHA UNSTARRED QUESTION NO-1753** ANSWERED ON-16/03/2022

MONETISATION PLAN FOR HIGHWAYS

1753. SHRI DEREK O' BRIEN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the steps taken to ensure that monetisation of highways does not lead to excess toll charges on consumers;

(b) steps taken to monitor and ensure regular maintenance of highways by private players; and

(c) the expected revenue to Government this year from monetisation of highways?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The toll charges for National Highways are governed by Government approved National Highways Fee (Determination of Rates and Collection) Rules, 2008, which have been accepted by general public. User fee charges are not contingent on the profile of the operator of the road, but depend on factors like road length, structure length, vehicle profile etc. Hence, monetisation has no impact on applicable toll rates.

All Concession Agreements executed for monetisation of highways ensure that the private concessionaires shall adhere to the National Highways Fee (Determination of Rates and Collection) Rules, 2008.

(b) Performance levels for maintenance which are to be ensured by the Concessionaire are laid down in the Concession Agreement. NHAI utilizes the services of Independent Engineers, who certify adherence to the provisions, based on regular inspections. In case of failure, notices in accordance with the Concession Agreement are issued. To eliminate human interference, use of Network Survey Vehicles (NSVs) has been made mandatory. In addition, officers of NHAI also visit project stretches to ensure that Concessionaires take up the maintenance as provided in the Concession Agreement.

(c) Against the targeted revenue of Rs.13,000 crore from monetization of NHs during the FY 2021-22, actual revenue till date is Rs. 8361.40 crore.
